

**Total Number of Villages Electrified in Bihar**

8399. SHRI BAGUN SUMBRUI: Will the Minister of ENERGY be pleased to state:

(a) the total number of villages electrified so far in Bihar; and

(b) the time by which the remaining villages are likely to be electrified?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) There are 67,566 villages in Bihar. 18,878 villages (27.9 per cent) were electrified upto 31-1-1979.

(b) Subject to the availability of the required resources the Bihar State Electricity Board expects to electrify all the villages in the State by 1994-95.

**Provision of Appointment of Deputy Prime Minister in Constitution**

8400. SHRI A. K. ROY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the Editorial and Bombay Calling of the February, 1979 issue of 'Mother India' that there is no provision of Deputy Prime Minister in Constitution; and

(b) if so, reaction therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) There is nothing unconstitutional in the appointment of a Deputy Prime Minister. The Constitution does not contain any prohibition against there being different categories of Ministers in the Council of Ministers. The institution of Deputy Prime Minister has been recognised not only in India but also elsewhere, like the United Kingdom.

12 hrs.

**RE. MOTION FOR ADJOURNMENT**

SOME HON. MEMBERS rose—

(Interruptions)

SHRI K. GOPAL (Karur): The Prime Minister has made a statement in Shillong that those who cannot study Hindi in one year must quit India... (Interruptions) It is a very serious matter. We have given adjournment motions... (Interruptions)

SHRI VASANT SATHE (Akola): I have given an adjournment motion. Let us make it clear once and for all... (Interruptions) The Ministers have sent protests to him. The Prime Minister is reported to have said... (Interruptions)

MR. SPEAKER: Mr. Sathe has given an adjournment motion at 10.30 A.M. it came to me just as I was coming over here. Even before coming here, I have requested the Prime Minister to give comments. Until I get that, I cannot do it. Even though he notice was out of time, because I did not want to delay the matter, I have immediately requested the Prime Minister to give his comments.

SOME HON. MEMBERS: He is here. (Interruptions)

SHRI VASANT SATHE: It is in his personal knowledge. It is reported that on 7th April... (Interruptions)

THE PRIME MINISTER (SHRI MORARJI DESAI): May I now what it is about?

MR. SPEAKER: You appear to have made a statement in Shillong that those who cannot study Hindi in one year must quit India.

SHRI MORARJI DESAI: It is a total lie. (Interruptions)\*

MR. SPEAKER: Don't record. He has denied it.

\*Not recorded.

**SHRI VASANT SATHE:** \* (*Inter-  
ruptions*)\*

**MR. SPEAKER:** After his comments, I will consider it. He denies having made any such statement. When the Prime Minister denies it, there is no question. You give notice out of time and you want to discuss it. I am not allowing. Nothing of the sort. Papers to be Laid.

12.02 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATION UNDER COMPANIES ACT**

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** I beg to lay on the Table a copy of the Companies (Application for Extension of time or Exemption under sub-section (8) of Section 58A) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 244(E) in Gazette of India dated the 12th April, 1979, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See No. LT-4344/79.*]

**ANNUAL REPORT ETC. OF MANGANESE INDIA LTD., NAGPUR FOR 1977-78.**

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions), under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1977-78.

(2) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1977-78 along with the Audited Accounts and the

comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-4345/79.*]

**DRUGS (PRICES CONTROL) ORDER, 1979, ANNUAL REPORT ETC. OF BONGAIGAON REFINERY AND PETROCHEMICALS LTD. BONGAIGAON FOR 1974-75, 1975-76 AND 1976-77, ANNUAL REPORTS, ETC. OF FERTILIZER CORPORATION OF INDIA, LTD., INDO-BURMA PETROLEUM Co., LTD., CALCUTTA, AND PETROFILS COOPERATIVE LTD., NEW DELHI FOR 1977-78**

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI NARSINGH YADAV):** I beg to lay on the Table—

(1) A copy of the Drugs (Prices Control) Order, 1979 (Hindi and English versions) published in Notification No. S.O. 190(E) in Gazette of India dated the 31st March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-4346/79.*]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1974-75.

(ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam) for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited Bongaigaon (Assam) for the year 1975-76.